CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 614/MP/2026
(Diary No.738/2026)

Subject	:	Petition under Section 79(1)(c) of the Electricity Act 2003 read with Regulation 13(2)(h) of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations 2020 (as amended) seeking suitable directions and orders pursuant to findings in the Report dated 11.06.2026 of the Committee constituted vide Office Order dated 30.07.2025 read with Addendum dated 14.01.2026 extending the Scheduled Commercial Operation Date of the commissioned capacity of the Petitioners' 470 MW Hybrid Project in Gadag, Karnataka thereby maintaining eligibility for waiver from payment of full ISTS transmission charges.
Petitioner	:	Serentica Renewables India 3 Private Limited (SRI3PL) and Anr.
Respondent	:	Central Transmission Utility of India Limited
Date of Hearing	:	**11.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Janmali Manikala, Advocate, SRI3PL Ms. Anumeha Smiti, Advocate, SRI3PL

Record of Proceedings

Learned counsel for the Petitioners submitted that the present Petition seeks suitable directions and orders pursuant to findings in the Report dated 11.06.2026 of the Committee constituted vide Office Order dated 30.07.2025 read with Addendum dated 14.01.2026 extending the Scheduled Commercial Operation Date of the commissioned capacity (372 MW) of the Petitioners' 470 MW Hybrid Project in Gadag, Karnataka, thereby maintaining eligibility for waiver from payment of full ISTS transmission charges.

2. After hearing the learned counsel for the Petitioners, the Commission directed as under:

(a) Admit and issue notice to the Respondent.

(b) The Respondent to file its reply, if any, within two weeks with a copy to the Petitioners, who may file their rejoinder, if any, within two weeks thereafter.

3. The Petition will be listed for hearing on **15.12.2026.**

By order of the Commission
Sd/
(Vipan Sharma)
Deputy Chief (Law)